



**2024:PHHC:051958**  
**IN THE HIGH COURT OF PUNJAB AND HARYANA AT**  
**CHANDIGARH**

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COCP-729-2024

Date of decision: 18.04.2024

SHIKHA AND OTHERS

...Petitioners

Versus

SANJEEV KAUSHAL AND ANOTHER

...Respondents

**CORAM : HON'BLE MR. JUSTICE RAJBIR SEHRAWAT**

Present:- Mr. Harsh Chopra, Advocate,  
for the petitioners (except petitioner No.4).

Mr. Ravinder Malik (Ravi), Advocate,  
for petitioner No.4.

Mr. Pawan Kumar Longia, DAG, Haryana.

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**RAJBIR SEHRAWAT, J. (Oral)**

1. This is a contempt petition filed under Sections 10 and 12 of the Contempt of Courts Act, 1971, read with Article 215 of the Constitution of India, for punishing the respondents for disobeying the order dated 20.12.2023 passed in CWP-19775-2023.

2. Short reply by way of affidavit of Mr. T.V.S.N.Prasad, Chief Secretary to Government Haryana, and copy of contingency bill dated 18.04.2024 showing the deposit of costs of Rs.50,000/- each in the account of the petitioners, have been filed in the Court today. The same are taken on record. Registry is directed to scan and tag the same at an appropriate place.

3. Counsel for the respondents has submitted that the order dated order dated 20.12.2023 passed in CWP-19775-2023 has since been complied with. Necessary notification has already been issued, approving the list of selection prepared by the High Court. Not only that, the



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petitioners are being offered postings by the High Court, as well. The costs of Rs.50,000/- each have been deposited in the account of the petitioners.

4. In view of the above, this present petition is rendered infructuous and dismissed, as such.

**18.04.2024**

parveen kumar

**(RAJBIR SEHRAWAT)**  
**JUDGE**

Whether reasoned/speaking?  
Whether reportable?

Yes/No  
Yes/No